

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**TUESDAY, THE SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 26876 OF 2017

Between:

Ashutosh Rohit Das S/o. Aditya Nath Das, Being Minor represented by his Mother and Natural Guardian Smt. Padmaja Das W/o. Aditya. Nath Das, R/o. Old Family Bungalow No,2, Opp. Chinmaya School, Kundanbagh, Begumpet, Hyderabad - 500016

...PETITIONER

AND

1. State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana State, Represented by its Registrar
3. Convenor, MBBS/BDS 2017, C/o. Kaloji Narayana Rao University, of Health Sciences, Warangal
4. Medical Council of India, Pocket- 14 , Sector - 8, Dwarka, Phase -1, New Delhi - 110077, INDIA

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, order or direction, more particularly a Writ of Mandamus declaring the action of respondents more particularly respondent no. 2 in not considering the petitioner for counseling and admission into MBBS Court under Category B for the academic year 2017-18 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider the candidature of the petitioner in counseling and admission into MBBS Court under Category 'B for the academic year 2017-18.

I.A. NO: 1 OF 2017(WPMP. NO: 33377 OF 2017)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner under Category 'B' in the counseling and admission into MBBS Course for the academic year 2017-18, pending disposal of the above writ petition.

Counsel for the Petitioner : Ms.SHAFIA FATIMA, rep., SRI K.RAMAMOHAN

Counsel for the Respondent No.1 : GP FOR MEDICAL HEALTH & FW

**Counsel for the Respondent Nos.2&3 : SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

Counsel for the Respondent No.4 : GORANTLA SRI RANGA PUJITHA

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.26876 of 2017

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Shafia Fatima, learned counsel representing Mr. K. Rama Mohan, learned counsel for the petitioner, submits that the issue involved in this petition does not survive for consideration on account of efflux of time.

The writ petition is therefore dismissed as infructuous.

Miscellaneous petitions, pending if any, stand closed.

There shall be no order as to costs.

SD/-P. CH. NAGABHUSHAMBA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI K.RAMAMOCHAN, Advocate. [OPUC]
2. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
3. One CC to GORANTLA SRI RANGA PUJITHA, Advocate. [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana at Hyderabad. [OUT]
5. Two CD Copies.

BSK

BS

CHR

HIGH COURT

DATED:07/01/2025

ORDER

WP.No.26876 of 2017

**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

⑧ CHR
13/2/25